

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.306

Appeal No. 128/241-242/ND/2019

IN THE MATTER OF:

Itish Prakash Energy

.....PETITIONER

Vs.

Nugreen Energy Pvt. Ltd. & Ors.

...RESPONDENT

SECTION

Under Section 241-242 of IBC, 2016

Order delivered on 30.09.2019

CORAM:

**JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)**

**Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**: Adv. Vaibhav Mishra, Mr. Satvik Bajaj, Adv.
Ms. Vridhi Arora, Adv.**

For the Respondent/Corporate Debtor

:

ORDER

Ms. Vridhi Arora, proxy Counsel for the arguing counsel has put in appearance. Ld. Counsel for the respondents has also put in appearance and seeks further time to file the reply. Let the reply be filed. As prayed for, 3 weeks time is given to all the respondents to file their reply. Ld. Proxy Counsel has no objection to the same. Put up on 25.10.2019 as last opportunity for respondents no. 1 & 2.

-sd-

**(Sumita Purkayastha)
MEMBER (TECHNICAL)**

-sd-

**(Rajesh Dayal Khare)
MEMBER (JUDICIAL)**